

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'C' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and  
Ravish Sood, Judicial Member]**

ITA No. 1928/Mum/2020  
Assessment Year: 2014-15

**Indo Saudi Trading Company Ltd.**  
*202 Embassy Centre, Nariman Point,  
Mumbai-400 021, [PAN: AAACI7877C]*

..... Appellant

**Vs.**

**Deputy Commissioner of Income Tax,  
Circle 3(2)(1) Mumbai**

.....Respondent

**Appearances:**

**Priyanka Sharma** *for the appellant*  
**Shreekala Pardeshi** *for the respondent*

Date of concluding the hearing : October 06, 2021  
Date of pronouncement : October 06, 2021

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 06<sup>th</sup> October, 2021.

**Ravish Sood**  
(Judicial Member)

**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 06<sup>th</sup> day of October, 2021**

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar/Sr.PS  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*